

(c) The individual level data is confidential as per the Census Act, 1948. However, the Tables generated and released as per the Tabulation Plan will be available for sale to both Government and Non-Government agencies.

Security threat to oil wells

‡4379. SHRI SANJAY RAUT: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has received any information from Indian and western intelligence agencies that terrorist of Lashkar-e-Taiba could target the oil wells situated in deep sea; and
- (b) if so, the details of the steps taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) The Government is aware of the threats posed by terrorists, inter-alia, to the vital installations, economic infrastructure, including energy resources and accordingly the Government has sensitized the respective stake holders to enhance security measures.

Commissioning of station radars along Kerala and Lakshadweep coasts

4380. SHRI P.R. RAJAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is a proposal to commission a network of 15 station radars along the Kerala and Lakshadweep coasts;
- (b) if so, the details and the present status of the above proposal; and
- (c) the details of steps taken to strengthen the seamless and round the clock surveillance of Kerala and Lakshadweep coasts, as on date?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Three radar stations are planned for Kerala, viz Ponani, Kochi and Quilon, and six radar stations are planned for Lakshadweep, viz Kiltan, Androth (East), Agati, Kalpani, Minicoy and Suheli Par. This Project of setting up radar sensors along Indian coastline is being implemented by the Coast Guard.

(c) Several steps have been taken to strengthen the seamless and round the clock surveillance of Kerala and Lakshadweep coasts as follows:

- I. Enhancement of patrolling and surveillance by Marine Police, Coast Guard and Indian Navy and Customs.
- II. Three coastal security exercises have been conducted recently in Kerala and Lakshadweep by the security agencies.
- III. Setting up of additional Coast Guard Stations at Minicoy and Androth.

‡ Original notice of the question was received in Hindi.

- IV. Procurement of additional ships, boats and aircrafts for Coast Guard, is in Progress.
- V. Setting up of Static Coastal Radar Chain by the Coast Guard is on fast track.
- VI. Regular community interaction programmes are being conducted in fishing village in coastal areas to sensitize fishermen about the prevalent security situations of the country and develop them as eyes and ears for intelligence gathering.

Raids to unearth counterfeit currency rackets

4381. SHRI AMIR ALAM KHAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of raids conducted to unearth the counterfeit currency rackets for the past ten months in various parts of the country;
- (b) the details of the action taken in each of the case;
- (c) the amount of the fake currency seized in the operation; and
- (d) the steps taken or proposed to be taken by Government to check such nefarious activities in the country?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): (a) to (c) The information on Fake Indian Currency Notes (FICNs) (seized by police and recovered by RBI) for the year 2009 and for the first quarter from January to March 2010 is given in the Statement – I and Statement – II respectively (*See below*).

(d) To address the multi-dimensional aspects of the FICN menace, several agencies such as the RBI, the Ministry of Finance, the Ministry of Home Affairs, the security and Intelligence Agencies of the Centre and States, the Central Bureau of Investigation (CBI), etc. are working in tandem to thwart the nefarious activity related to FICNs. The activities of these agencies are also periodically reviewed in a nodal group set up for this purpose. In this context, at the functional level, the CBI has been declared as the nodal agency for coordination with the State; the Directorate General of Revenue intelligence has been nominated as the Lead Intelligence Agency for this purpose. Apart from the above, the State Governments have been asked to set up dedicated and well-equipped Cell under senior level supervision to comprehensively monitor and deal with organized crimes including FICN, and also specifically designate a nodal officer to coordinate activities relating to FICNs. The States have also been asked to set up a Committee headed by the DGP of the State with GM/DGM of RBI, Senior Officers of SIB, Intelligence Branch of State Police, CID of State Police, etc. as members. Further, the offences under IPC, relating to counterfeit currency have been included in the schedule to the National Investigation Agency Act, thereby empowering the National Investigation Agency to investigate and prosecute such offences.